IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.No.69/95 in

O.A.No.617/95

Date of Order: 7.12.95

2500 - 1 × 110

BETWEEN:

1. B.Yadagiri

3. P.M.Babu Rao

.. Applicants

A N D

Sri R.Dabey, Chief Personnel Officer, S.C.Rly., Secunderabad.

.. Respondent.

Counsel for the Applicants

.. Mr.G.V.Subba Rag

Counsel for the Respondents

.. Mr. N. V. Ramana S. C. for Pluy .

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

C.P. 69/95 in O.A. 617/94.

Date of order: 7.12.95

ORDER

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri G.V.Subba Rao, learned counsel for the applicant and Shri N.V.Ramana, learned standing counsel for the respondents.

- 2. It is stated for the respondents that GTD of the come up for consideration and the Apex Court has granted stay in the order in OA 600/94 which is similar to the order passed in this OA.
- 3. In view of the game to pass the rollowing order:

"If special mention is not going to be made in the Apex Court by the end of February 1996, for prayer for stay, the same has to be paid with interest at the rate of 12% per annum, from 1.3.1996."

4. The CP is ordered accordingly. No costs.

(R RANGADATANI)

(R.RANGARAJAN) MEMBER (ADMN.) (V.NEELADRI RAO) VICE CHAIRMAN

DATED: 7th December, 1995.

Open court dictation.

mv1/vsn

Property Resistran Oca